



2026:AHC:18481

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 976 of 2026

Aryendra Sharma And 5 Others

.....Petitioner(s)

Versus

State Of Uttar Pradesh And Another

.....Respondent(s)

Counsel for Petitioner(s)	:	Siddharth Khare, Sr. Advocate
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Siddharth Khare, learned counsel for the writ petitioners and Sri R.S. Umrao, learned Standing Counsel for the State.

2. The grievance of the writ petitioner is that the writ petitioners who are six in number is that they were engaged as Seasonal Collection Amin on various dates in the year 1990, 1993, 1996, 1997 and 1998 and recovery is over and above 70% and in the seniority list, their names find place at Sl. Nos.4, 27, 9, 12 11, and 7 respectively. According to the writ petitioners, there happens to be a recommendation of absorption as Collection Amin. However, the matter has been referred to putting relaxation before the State Government.

3. Prayer in the present writ petition is for consideration of the claim of the writ petitioner for regularization/absorption and age relaxation.

4. Learned Standing Counsel on the other hand submits that the claim of the writ petitioner needs adjudication at the first instance by Respondent no.1.

5. Considering the submissions so made across the Bar, the writ petition stands **disposed of** directing the writ petitioner to prefer a comprehensive representation along with self attested copy of the writ petition and the certified copy of the order before Respondent no.1, who on the said motion shall proceed to consider the claim of the writ petitioner strictly in accordance with law within a period of three months, from the date of production of certified copy of the order.

January 28, 2026

N.S.Rathour

(Vikas Budhwar,J.)